

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5852
ANSWERED ON:29.04.2015
CBSE AFFILIATION
Giri Shri Maheish

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has a plan to make the CBSE affiliation norms liberal for land and physical infrastructure of a school building and bring it at par with urban areas so that more CBSE schools get opened in rural areas;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the two acres land criteria at two different places is not sufficient to run a school in rural areas and if so, the details thereof;
- (d) whether NoC from State Government education department is still a requirement in certain conditions for affiliation to CBSE; and
- (e) if so, the reasons for not making schools fully free from the State Government if schools want to be affiliated with CBSE?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SMT. SMRITI ZUBIN IRANI)

(a) and (b): The Central Board of Secondary Education (CBSE) has no plan for amendment of Land requirement and physical infrastructure of a school building in Affiliation Bye -Laws. The existing Affiliation norms with regards to requirement of Land and Building are necessary to maintain standard of education in affiliated schools.

(c) to (e): As per Affiliation Bye-Laws of CBSE the school must have about two acres of land and a building constructed on a part of land and proper playgrounds on the remaining land. The entire land of the school should be at the same place. The school seeking provisional affiliation with CBSE must have either No Objection Certificate from the State Education Department or formal prior recognition of the State/UT Government along with an evidence to this effect that the applicant school intimated to the concerned Education Department of the State about the application made to CBSE for seeking affiliation with CBSE. In case, the Board receives any objection during the process of application of the school, the Board may ask the concerned school to produce the No Objection Certificate from State Government or otherwise it would be assumed the concerned State/UT Government has No objection. School Education administration is in the realm of the State Governments/UT Administration control including recognition of the Schools.